

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

(2)

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.31/94.

H.L.Kochre.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri M.M.Sudame.
Respondents by Shri R.P.Darda.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

Heard Shri M.M.Sudame, counsel for the applicant
and Shri R.P.Darda, counsel for the Respondents.

2. It is obvious that the applicant before entering
the service had been charged with an offence under the Bombay
Prohibition Act and came to be convicted, but this fact was
suppressed by him. A show cause notice was issued on 18.6.1991
(Annexure -4) and the applicant's services were terminated.
It is apparent that the applicant was given an opportunity to
show cause. There was a deliberate suppression of a previous
offence and the action taken by the Respondents cannot be
assailed. The application is therefore dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)



(M.S.DESHPANDE)
VICE-CHAIRMAN

B.